

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
DOLPHIN OFFSHORE SHIPPING LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Dolphin Offshore Shipping Limited
2. Date of incorporation of corporate debtor	03.09.1990
3. Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1990PLC057967
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1001, Raheja Centre 214, Nariman Point, NA Mumbai MH 400021 IN Principal Office: 701/702 Lakhani Centrium, Plot No.27, Sector 15, CBD Belapur (East) Navi Mumbai MH 400614 IN
6. Insolvency commencement date in respect of corporate debtor	The order was pronounced by the Hon'ble NCLT, Mumbai Bench on 06.07.2023. However, the Interim Resolution Professional came to know about the said order on 11.07.2023 .
7. Estimated date of closure of insolvency resolution process	02.01.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kedar Somnath Pande IBBI Registration No. IBBI/PA-001/IP-P-02763/2022-2023/14270
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 7, Surbhi Apartment, Jadhavmandi, Kuwarfalli, Rajabajar, Opp. Vimalnath Jain Mandir, Aurangabad, Maharashtra, 431001. Email: kedarpande@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 7, Surbhi Apartment, Jadhavmandi, Kuwarfalli, Rajabajar, Opp. Vimalnath Jain Mandir, Aurangabad, Maharashtra, 431001. Email: dolphincirp@gmail.com
11. Last date for submission of claims	25.07.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable Web link: https://ibbi.gov.in/home/downloads Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dolphin Offshore Shipping Limited on 06.07.2023.

The creditors of Dolphin Offshore Shipping Limited, are hereby called upon to submit their claims with proof on or before 25.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA: **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

S/d

Kedar Somnath Shinde

Interim Resolution Professional

IBBI/PA-001/IP-P02763/2022-2023/14270

For Dolphin Offshore Shipping Limited (Under CIRP)

Date:- 13/07/2023

Place:- Aurangabad

SICOM LIMITED
Solitaire Corporate Park, Building No.4, 6th Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai- 400 093 Tel: 022-66572700 Website: www.sicomindia.com

INVITATION FOR EXPRESSION OF INTEREST FOR SALE OF FINANCIAL ASSETS (NON PERFORMING ASSETS) OF SICOM LIMITED
SICOM Limited (SICOM) invites Expressions of Interest ("EOI") from ARCs/ Banks/ FIs/NBFC/Company, as defined in Sub-Section (20) of Section 2 of the Companies Act, 2013 for the sale of its Financial Assets ("Non-Performing Assets") as per the extant RBI Guidelines under Swiss Legal Method. Eligible Interested Applicants may download the Bid Document alongwith the List of NPA Assets available for Sale from the website of SICOM Limited (www.sicomindia.com). The Bid Document can also be obtained by sending an email to Officers as given below.

Please note that the Non-Performing Assets are being sold as pool of assets or individual loan account(s). Each prospective transferee shall be required to submit an Expression of Interest ("EOI") along signed copy of bid document and Non-Disclosure Agreement ("NDA") to initiate the due diligence exercise.

The sale of financial assets (Non-Performing Assets) is only on Upfront Cash basis and on "As is where is, as is what is, whatever there is and without recourse basis"

Interested applicants shall submit the Expression of Interest ("EOI") on or before 5:00 PM on July 21, 2023 in either a sealed envelope to SICOM LIMITED at its registered office at Mumbai or by e-mail to:

For LOT I, II, III, IV and V (As per Bid document)
Mr. Rajendra Bhosale M-98335 46349 rbhosale@sicomindia.com
Mrs. Rasika Sawant 022 6657 2750 rsawant@sicomindia.com
Mrs. Swarada Chourikar 022 6657 2814 schourikar@sicomindia.com

SICOM reserves the right to alter, modify the terms and conditions of the said sale or to cancel/postpone the proposed auction sale/alter/add/delete any account(s) offered for sale at any stage of transaction, change/extend the time-lines outlined in this Bid document without assigning any reason thereof whatsoever. The decision of SICOM Ltd in this regard shall be final, binding and conclusive. Please note that the sale shall be subject to final approval by the Competent Authority of SICOM Ltd.
Date - July 13, 2023
Place - Mumbai
Authorised Signatory

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIMONS SHIPPING PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Simons Shipping Private Limited
2. Date of incorporation of corporate debtor	09-01-2008
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63032MH2008PT177615
5. Address of the registered office and principal office (if any) of corporate debtor	M-1, Dev Prayag, Bhakti Mandir Road, Panchpakhad, Thane (W) - 400 602
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on: 10-07-2023 Order received on: 11-07-2023
7. Estimated date of closure of insolvency resolution process	07-01-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Snehil Kamdar IBBI/IPA-001/JP-P00415/2017-18/10738
9. Address and e-mail of the interim resolution professional, as registered with the Board	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai - 400 058. Email ID: snehil.kamdar@jkanco.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai - 400 058. Email ID: cip.simonsshopping@gmail.com
11. Last date for submission of claims	25-07-2023
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai - 400 058

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Simons Shipping Private Limited 10-07-2023.

The creditors of Simons Shipping Private Limited, are hereby called upon to submit their claims with proof on or before 25/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (NI) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Sd/- Snehil Kamdar
Date and Place: 13-07-2023 at Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARDENT MASCHINFABRIK PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Ardent Maschinfabrik Private Limited
2. Date of incorporation of corporate debtor	20/08/2007
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U49900MH2007PTCL32345
5. Address of the registered office and principal office (if any) of corporate debtor	TJ Road, Hiji Baug, Opp. Saurav Tower Sewer West, Mumbai Maharashtra- 400015, India
6. Insolvency commencement date in respect of corporate debtor	11/07/2023
7. Estimated date of closure of insolvency resolution process	07/01/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shreyansh Jain IBBI/IPA-001/JP-P1683/2019-2020/12727
9. Address and e-mail of the interim resolution professional, as registered with the Board	505 Silver Coin Apartment, Behind Akashwani, Pista C Road, Jodhpur, Rajasthan, 342001 shreyansh.jain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	From the office of Mr. Shreyansh Jain Address: B Wing, 601-604, Raylon Arcade, RK Mandir Road, Near Padite, Kondhwa, Andheri (East), Mumbai- 400 059 Email: cip.ardentmaschinfabrik@gmail.com
11. Last date for submission of claims	25/07/2023
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ardent Maschinfabrik Private Limited 11-07-2023.

The creditors of Ardent Maschinfabrik Private Limited, are hereby called upon to submit their claims with proof on or before 25/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12/07/2023
Place : Mumbai
MR. SHREYANSH JAIN
IBBI/IPA-001/JP-P1683/2019-2020/12727
Interim Resolution Professional
in the matter of Ardent Maschinfabrik Private Limited
AFA Validity upto 15/06/2024

Edelweiss HOUSING FINANCE
Ideas create, values protect

Nido Home Finance Limited
(formerly known Edelweiss Housing Finance Limited)
Registered office : 5th Floor Tower 3, Wing 'B', Kohnoor city Mall, Kohnoor City, Kirool Road, Kurla (West), Mumbai- 400070

BRANCH OFFICE RELOCATION NOTICE

The sale of financial assets which our branch office located at Office No. 208, 209 & 210, 2nd Floor, Kakade Bizz Icon, CTS 2687B, Ganeshkhind Road, Bhamburde, Shivaji Nagar Pune Maharashtra-411005, will close w.e.f. 15th October 2023 and will be relocated at new Branch office premises. The new Branch office address will be communicated soon.

Existing customers may reach out to our centralized customer service desk on below mentioned details, in case of query.

Email: assistance@edelweishousingfin.com
Call Center: 1-800-1026371
(Monday - Friday 10 a.m. to 5 p.m.)
Looking forward to your continued support.

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GLOBAL GALLARIE AGENCIES PVT. LIMITED

PARTICULARS		DETAILS	
1. Name of corporate debtor	GLOBAL GALLARIE AGENCIES PVT. LIMITED		
2. Date of incorporation of corporate debtor	29th July, 2006		
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai		
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH2006PTC163411		
5. Address of the registered office and principal office (if any) of corporate debtor	Sweet's High Point Gloria, Devchand Housing Compound, Next to Anirant Plaza, Ghodbunder Road, Colaba, Thane West-400607		
6. Date of closure of Insolvency Resolution Process	03/06/2018		
7. Liquidation commencement date of corporate debtor	03/07/2023 (Order received on 11/07/2023)		
8. Name and registration number of the insolvency professional acting as liquidator	Dhiren S Shah IBBI/IPA-001/JP-P02202017-18/10419		
9. Address and e-mail of the liquidator, as registered with the Board	B 102 Bhagwati Nivesh, Near Nairaj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email: ds@dsah.com		
10. Address and e-mail to be used for correspondence with the liquidator	702 Messierine Apartment, Near Nairaj Studio, Sir M V Road, Andheri (East), Mumbai-400069 Email: kglobal@gmail.com		
11. Last date for submission of claims	02/08/2023		

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the GLOBAL GALLARIE AGENCIES PVT. LIMITED on 03/07/2023 (Order received on 11/07/2023).

The stakeholders of GLOBAL GALLARIE AGENCIES PVT. LIMITED are hereby called upon to submit their claims with proof on or before 02/08/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: Sd/- Dhiren S Shah
Date and place: 13/07/2023, Mumbai

TCFC Finance Limited
CIN: L65990MH1990PLC057923

Add: 501/502 Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai 400021
Website: www.tcfcfinance.com Email id: investorservices@tcfcfinance.com Tel: 022-22844701

NOTICE OF 32nd ANNUAL GENERAL MEETING & BOOK CLOSURE

1. NOTICE is hereby given that the 32nd Annual General Meeting ("AGM") of the TCFC Finance Limited ("Company") will be held on **Thursday, August 10, 2023 at 11:00 a.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulation") read with general circular no. 11/2022 dated December 28, 2022 and all other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI Circular No. SEBI/HO/CFD/PoD-2/PIR/2023/4 dated January 5, 2023 (collectively referred to as "the Circulars"), to transact the businesses as set out in the Notice of the AGM. Shareholders will be able to attend the AGM through VCO/AVM.

2. In compliance with the above Circulars, electronic copies of the Notice of the AGM and Annual Report for the financial year 2022-23 ("the Annual Report") will be sent to all Shareholders of the Company whose email addresses are registered with the Company's Registrar & Share Transfer Agent ("RTA")/Depositories Participants ("DPs").

However, members of the Company may request physical copy of the Annual Report from the Company by sending a request at companysecretary@tcfcfinance.com and investorservices@tcfcfinance.com in case they wish to obtain the same.

3. The Annual Report will also be available on the Company's website www.tcfcfinance.com websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com respectively, and eVoting website National Securities Depository Limited (NSDL) at https://www.evoting.nsdl.com/

Manner of casting votes through e-voting:

Shareholders who have not registered their email address will have an opportunity to cast their vote on the businesses as set out in the Notice of the AGM electronically either through remote e-voting system available before the AGM or through electronic voting system which will be available during AGM. The manner of voting for shareholders holding shares in dematerialized and physical mode will be provided in the Notice to the shareholders.

Book Closure Date and Dividend:

a) Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the Listing Regulation, the Register of Shareholders and the Share Transfer Books of the Company shall remain closed from Friday, August 4, 2023 to Thursday, August 10, 2023 (both days inclusive) for the purpose of Annual General Meeting of the Company for the financial year ended March 31, 2023.

Manner of registering/updating email addresses/Bank Account:

a) Shareholders holding the shares in demat mode and have not updated their KYC details are requested to register their email and other KYC details with their depositories through depository participants.

b) Shareholders holding shares in physical mode and have not updated their KYC details are requested to submit duly filled in Form ISR-1 to update their email, bank account and other KYC Details with the Company's RTA, Link Intime India Private Limited at rtahelpdesk@linkintime.co.in or by post to C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai 400083.

This will enable to Shareholders to receive the electronic copies of the Annual Report 2022-23, Notice, instructions for remote e-voting, instruction of participation in the AGM through VC and receive the electronic credit of dividend into their bank account.

Shareholders are requested to carefully read all the Notes set out in the Notice of the AGM, instructions for joining the AGM, manner of casting the vote through remote e-voting and through e-voting during the AGM.

Date: July 12, 2023
Place: Mumbai
By order of the Board
For TCFC Finance Limited
Sd/- Kinjal Sheth
Company Secretary

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE

Notice is hereby given that the share certificate(s) no(s) 16131006 for 25 shares bearing distinctive no(s) 403090045 - 403090069 standing in the name(s) of USHA KUMARI in the books of M/s RELIANCE INDUSTRIES LIMITED, has/have been lost/misplaced/destroyed and the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof, any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents w/ Kfin Technologies Private Limited, Selenium Tower B, Plot no. 31 & 32 Gachibowli, Financial District - Nanakramguda, Hyderabad-500032 with in 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Name(s) of the Claimant(s): USHA KUMARI
Date: 13th June 2022
Place: Mumbai

Regd Office : IV/470A (OLD)W/638A(NEW) Manappuram Home Finance Valapad Thiruvur, Kerala 680657
Corp Office : Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, "Kanakia Wall Street", Andheri-Kurla Road, Andheri East, Mumbai 400093, Maharashtra. Phone No. 022-66211000. Website : www.manappuramhomefin.com

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("M/HO/FIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Act") 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Actual possession of the property described in exercise of powers conferred on him/her under section 13(14) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower and Loan account number / Branch	Description of Secured Asset in respect of which Interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of possession
1	sanjay SHANKAR JAISWAL/RANJITA SANJAY JAISWAL/WKJLY000679/ KALYAN	Flat No.305,3rd Floor, B Wing, Nilkant Apartment, Mango Village, Pali Vikhramgad Road, Village Sajan, Vikhramgad, Thane-421303, Maharashtra	12-01-2023 & Rs.3107820/-	11-07-2023

Date : 13.07.2023
Place : Maharashtra
Authorised Officer
Manappuram Home Finance Ltd

PUBLIC NOTICE

Notice is hereby given that the following share certificates are registered in my name has been lost. Therefore, I have applied for issue of duplicate share certificate to the GFL LTD, having its registered office at 7th Floor, Cejeejy House, Dr. Annie Besant Road, Worli, Mumbai, Maharashtra, 400018. So, general public are hereby warned about not to deal with the following securities and if company do not receive any objection within 15 days from the date of publication of this notice on above-mentioned regd.address/of the company, or to the company's R&T Agent Linkintime India Pvt Ltd, GFL LTD (B-102 & 103, Shangrila Complex, First floor, Opp HDFC Bank, Near Radhakrishna Chara Rasta, Akota, Vadodara-390020), the company will proceed for the issue of Duplicate share certificate(s) in its name.

SR NO.	FOLIO NO.	NAME OF SHAREHOLDERS	DISTINCTIVE NO.	CERTI NO/S	SHARES (QTY)	FV
1	00002976	P. S. KATARIA HUF	1203701 - 1205700	788	2000	1/-

Date: PRAVINDR SINGH KATARIA KARTA OF P. S KATARIA HUF
Place:

J. TAPARIA PROJECTS LIMITED
CIN:L74210WB1980PLC032979

Regd. Office : 1, Mall Road (Khudiram Bose Sarani), 3rd Floor, Kolkata-700 080(W.B.)
Phone : (M) 8420916222 & E-mail : jtaparia2008@gmail.com
Website : www.jtapariaprojects.com

NOTICE FOR BOOK CLOSURE & 43RD ANNUAL GENERAL MEETING

Notice is hereby given that the 43rd Annual General Meeting of the Members of the Company will be held through video conferencing ("VC") other audiovisual means ("OAVM") on Monday, 7th August, 2023 at 12:00 noon to transact the business as mentioned in the notice being sent to the individual shareholders by electronic mode. Please note that these documents are available on the Company's website www.jtapariaprojects.com for download by the members.

Notice is also hereby given under section 91 of the Companies Act, 2013 and under Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the register of members and share transfer books shall remain closed from 1st day of August, 2023 to 7th day of August, 2023 (both days inclusive) for the purpose of 43rd Annual General Meeting.

In case of any change in your e-mail ids, please update the same with your depository participant or Registrar & share transfer agent of the Company, as the case may be, so as to enable the Company to send all the future Notices and Annual Reports via electronic mode.

For J. Taparia Projects Limited
Sd/- Sanjit Dhawa
(Managing Director)
Place : Kolkata
Date : 11.07.2023

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
एक परिवार एक बैंक

Mumbai South Zonal Office, 2nd Floor, Janamangal, 45/47, Mumbai Samachar Marg, Fort, Mumbai - 400001. Tel: 022-22661167/22630887, E-mail : zmmzc@mahabank.co.in

PUBLIC NOTICE ON WILFUL DEFAULTER

Re: Publication of photographs of Wilful Defaulters.
NPA A/c. M/s. PVN Fabrics Pvt. Ltd with our Stressed Asset Management Branch, Mumbai South Zone.

Notice is hereby given to the Public at large that Bank of Maharashtra has declared the following persons as Wilful Defaulters in accordance with the extent guidelines issued by the RBI as well as Board of Bank of Maharashtra after complying with the procedure stipulated and prescribed by RBI in this regard.

Sr. No.	Name of Account & their Address	Photographs of Borrowers / Guarantors
1.	M/s. PVN Fabrics Pvt. Ltd. Registered Office: Plot No. 112, Minerva Industrial Estate, P.K. Road, Near Hercules Hoist, Mulund West, Mumbai-400080. Also at: M/s PVN Fabrics Pvt. Ltd, Factory Unit No 1: Factory Land & building bearing S. No. 336/2 and 335/2-B, Village Bhirmore, Daman (U.T.) - 396210	
2.	Mr. Arvind Kumar Agarwal, Director & Guarantor of M/s. PVN Fabrics Pvt. Ltd. R/o B-1001, Ansal Heights, GMB Marg, Worli, Mumbai-400018.	
3.	Mrs. Dimple Devi A. Agarwal, Director & Guarantor of M/s. PVN Fabrics Pvt. Ltd. R/o B-1001, Ansal Heights, GMB Marg, Worli, Mumbai-400018.	
4.	Mr. Bikash Mittal, Director & Guarantor of M/s. PVN Fabrics Pvt. Ltd. R/o B-1/303, Royal Dreams, Daman Road, Vapi-Chala, Chala, Valsad-396191 (Gujarat)	

Bank has sent suitable communication to the RBI as well as to the Credit Information Companies informing the above mentioned persons as Wilful Defaulters. We hereby publish the photographs of Wilful Defaulters for the information of public at large.

For Bank of Maharashtra
Date: 10/07/2023
Place : Mumbai Zonal Manager & General Manager, Mumbai South Zone

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DOLPHIN OFFSHORE SHIPPING LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Dolphin Offshore Shipping Limited
2. Date of incorporation of corporate debtor	03/06/1990
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1990PLC057967
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1001, Raheja Centre 214, Nariman Point, NA Mumbai MH 400021 IN Principal Office: 701/702 Lakshmi Centrum, Plot No.27, Sector 15, CBD Belapur (East) Navi Mumbai MH 400614 IN
6. Insolvency commencement date in respect of corporate debtor	The order was pronounced by the Hon'ble NCLT Mumbai Bench on 06/07/2023. However, the Interim Resolution Professional came to know about the said order on 11/07/2023.
7. Estimated date of closure of insolvency resolution process	02/01/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kedar Somnath Pande IBBI Registration No. IBBI/IPA-001/JP-P02763/2022-2023/14270
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 7, Surbhi Apartment, Jachhawanji, Kurlawalki, Rajajai, Opp. Vimalnath Jain Mandir, Aurangabad, Maharashtra, 431001. Email: kedarpande@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 7, Surbhi Apartment, Jachhawanji, Kurlawalki, Rajajai, Opp. Vimalnath Jain Mandir, Aurangabad, Maharashtra, 431001. Email: dolphin@corpmail.com
11. Last date for submission of claims	25/07/2023
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dolphin Offshore Shipping Limited on 06/07/2023.

The creditors of Dolphin Offshore Shipping Limited, are hereby called upon to submit their claims with proof on or before 25/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable

